

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 853 of 2018 & 852 OF 2018 IN
DFR NO. 1584 OF 2018

Dated: 16th July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

D.B. Power Ltd.

... **Appellant(s)**

Vs.

Central Electricity Regulatory Commission & Ors.

... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Deepak Khurana

ORDER

IA NO. 853 of 2018

(Appl. for Condonation of Delay in refilling)

We have heard learned counsel, Mr. Deepak Khurana, appearing for the Appellant.

2. The learned counsel, appearing for the Appellant submitted that the delay of 22 days in re-filing the Appeal has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in re-filing may kindly be condoned in the interest of justice and equity.

3. Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

5. In the light of the submission made by the learned counsel appearing for the Appellant and after careful perusal of the application explaining the

delay in re-filing the appeal, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in re-filing the appeal is condoned. The IA is allowed.

IA NO. 852 of 2018

(Appl. for Condonation of Delay in filing)

Issue Notice to the respondents returnable on 06.08.2018. Dasti, in addition is permitted.

DFR No. 1584 OF 2018

List the matter on **06.08.2018.**

(S.D. Dubey)
Technical Member
Bn/pr

(Justice N.K. Patil)
Judicial Member